

ORDER
(On being mentioned)

Mr. Amit Kapoor, Learned Counsel appearing for the Petitioners brought to the notice of this Tribunal, that the earlier order dated 25.07.2012 passed by the Hon'ble Supreme Court has been modified by the Hon'ble Supreme Court by the order dated 28.02.2013 that judgment can be pronounced in OP No.1 and 2 of 2012 by this Tribunal, but the same may not be given effect to, until further orders of Hon'ble Supreme Court. This statement is recorded.

Accordingly, Judgment in OP no. 1 of 2012 and OP no.2 of 2012 is Reserved.

(V.J. Talwar)
Technical Member

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

mk/sm